

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.130 of 1994

Thursday this the 20th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

The Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

P.K. Muraleedharan,  
Ex Casual Chowkidar,  
Integrated Fisheries Project,  
(Padathara House, Kumbalam,  
Ernakulam Dist.).

.....Applicant

(By Advocate Mr. P. Sivan Pillai)

Vs.

1. Union of India through the  
Secretary to the Ministry of  
Agriculture, Deptt. of Agr. &  
Cooperation, New Delhi.

2. The Director,  
Integrated Fisheries Project,  
Kochi-16.

.....Respondents

(By Advocate Mr. Mathew G. Vadakkal)

ORDER

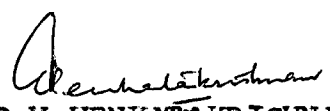
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

We have heard counsel on both sides.

Applicant who was dismissed on a prosecution being  
launched against him, seeks re-instatement after  
his acquittal. His request in this behalf Annexure.A3  
will be considered by second respondent and appropriate  
orders passed thereon, within four weeks from today.

2. Application is allowed as aforesaid. No costs.

Dated 20th January, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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